

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 60 OF 2026**

IN THE MATTER OF:

Ashwani Kumar

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

INDEX

S. No.	Particulars	Pg No.
1.	REPLY ON BEHALF OF RESPONDENT NO. 4, M/S KESRI BRICK, FIELD THROUGH ITS PROPRIETOR, MR. BACHAN SINGH CHAUHAN ALONG WITH AFFIDAVIT	1-13
2.	<u>ANNEXURE A-1:</u> A copy of the reply dt. 20.05.2026 to Show Cause Notice dated 29.04.2026 received only on 07.05.2026	14-48
3.	<u>Vakalatnama</u>	49

FILED THROUGH



SHASHANK RAI, ANUSHI AGRAWAL, MANJUSHA KATARIA
TRYST WITH LAW
(COUNSELS FOR PETITIONER)

A-757, Tulsi Marg, Sector-19 Noida , UP - 201301

MOBILE: +91 9643680750

EMAIL: chambersofshashankrai@gmail.com

Place: DELHI

Dated: 24.05.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 60 OF 2026**

IN THE MATTER OF:

Ashwani Kumar

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 4, M/S KESRI BRICK,
FIELD THROUGH ITS PROPRIETOR, MR. BACHAN SINGH
CHAUHAN**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of Respondent No. 4, namely M/s Kesri Brick Field, through its Proprietor Mr. Bachan Singh Chauhan, S/o Late Shri Raghuraj Singh Chauhan, R/o Village Mampur Bana, Nagar Panchayat and Tehsil Bakshi Ka Talab, District Lucknow, Uttar Pradesh, in response to the allegations raised in the present Original Application.
2. That Respondent No. 4 denies each and every allegation, averment and contention made in the Original Application which is contrary to or inconsistent with the present Reply. Nothing contained in the Original Application may be deemed to have been admitted unless specifically admitted herein.
3. That Respondent No. 4 is not an illegal or clandestine operator. The answering Respondent is operating an old brick kiln which has been in existence for a long period and which has been functioning under the regulatory oversight of the competent authorities. The kiln is a consented unit and has been complying with the directions issued by the Uttar Pradesh Pollution Control Board and other competent authorities.

4. That the present Original Application proceeds on an exaggerated and selective presentation of facts. The official inspection record, the report submitted by the District Administration and the material filed by the Uttar Pradesh Pollution Control Board itself show that Respondent No. 4 has substantially complied with the core environmental requirements. The alleged deficiencies, if any, are curable, procedural or documentary in nature, and the same cannot justify closure or revocation of consent in a mechanical manner.

PRELIMINARY SUBMISSIONS

A. RESPONDENT NO. 4 IS A CONSENTED UNIT

5. That Respondent No. 4 has a valid consent/common consent issued by the competent authority. The inspection records record that common consent was issued on **11.10.2023 and is valid up to 31.07.2028**. Therefore, the Applicant's attempt to portray Respondent No. 4 as an illegal brick kiln is wholly misconceived.
6. The Respondent No. 4 is fortified by the decision of Hon'ble Allahabad High Court in **M/s Shri Ganesh Brick Field v. State of U.P.**, wherein it was observed that where a brick kiln has consent/NOC/permission, closure cannot be directed merely on the basis of general allegations. Similar observations were made by Punjab & Haryana High Court in **Ram Ji Lal v. State of Haryana**.

B. JOINT COMMITTEE REPORT dt. 24.03.2026: CORE ENVIRONMENTAL PARAMETERS ARE WITHIN PRESCRIBED LIMITS

7. That the emissions from the chimney/stack of Respondent No. 4's brick kiln were monitored by the competent laboratory of the Uttar Pradesh Pollution Control Board. The monitoring report records that the particulate matter was found to be 164.5 mg/Nm³, which is well within the prescribed standard of 250 mg/Nm³.
8. That the central allegation that the brick kiln is causing impermissible air pollution is not borne out by scientific monitoring. On the contrary, the

competent authority's own monitoring report establishes that the unit is operating within the applicable emission standard.

9. That the brick kiln has been converted to zig-zag technology and the inspection record also records such conversion. Therefore, Respondent No. 4 has adopted the cleaner technology required for reducing emissions from brick kiln operations.
10. That where the core pollution-control parameter is compliant, and where the unit has adopted zig-zag technology, closure would be wholly disproportionate, particularly when the remaining alleged deficiencies are either already cured or are capable of being cured within a time-bound period.

C. THE 2012 SITING CRITERIA CANNOT BE MECHANICALLY APPLIED RETROSPECTIVELY

11. That the brick kiln of Respondent No. 4 is an old and pre-existing unit. The record available with the authorities indicates that the kiln has been in existence since around 1998.
12. It is further recorded in the official material that as per available satellite imagery of the year 2010, no residential area, school or public institution was situated within a radius of 200 metres from the brick kiln site.
13. That the surrounding habitation/institutions appear to have developed over a period of time after the establishment of the kiln. The Applicant cannot seek closure of an old/pre-existing unit merely on the basis of subsequent development around the kiln.
14. That the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012 are siting criteria for establishment of brick kilns. The said criteria cannot be applied retrospectively in a mechanical manner so as to declare an old and pre-existing consented brick kiln illegal merely because certain habitation or institutions may have developed later in the surrounding area.
15. That in **M/s Jai Hanuman Ent. Udyog v. U.P. Pollution Control Board & Anr.** the Hon'ble Tribunal considered the issue of applicability of the

U.P. Brick Kilns (Siting Criteria for Establishment) Rules, 2012. The correct legal position is that an old brick kiln cannot be closed only on the ground of subsequent application of 2012 siting norms.

16. The said judgment has attained finality and also has been followed by the Tribunal in other decisions like **Ram Rang Shukla v. State of U.P. & Ors.**
17. That Respondent No. 4 is complying and is willing to comply with all such operational safeguards. Therefore, no case for closure or revocation is made out.

D. FINDINGS OF THE DISTRICT ADMINISTRATION SUPPORT RESPONDENT NO. 4

18. That the District Magistrate, Lucknow has filed a reply in the connected matter, wherein the inspection and factual position concerning Respondent No. 4's kiln have been placed on record.
19. That the said reply records that the brick kiln was inspected by the Joint Committee on 20.03.2026. It further records that the gaseous emissions from the chimney were tested on 18.03.2026 by the Central Laboratory, Uttar Pradesh Pollution Control Board, and the particulate matter was found to be 164.5 mg/Nm³, which is within the standard of 250 mg/Nm³.
20. That the said reply further records that the location and surrounding environment of the brick kiln were examined, and as per available satellite imagery of the year 2010, no residential area, school or public institution was situated within 200 metres from the brick kiln site.
21. That the District Administration has further recorded that, based on available information, the brick kiln has been in existence since the year 1998, whereas the surrounding habitation and institutional establishments appear to have developed over a period of time thereafter. This factual position is material and directly rebuts the allegation that Respondent No. 4 established its kiln in violation of surrounding siting conditions.
22. That it is also recorded that Respondent No. 4 had submitted the mining permit issued by the Directorate of Geology and Mining, Uttar Pradesh for

the year 2025-26, valid up to 30.09.2026. This further demonstrates that Respondent No. 4 is not operating outside the regulatory framework.

23. That the only substantial site-management issue noted in the said reply was regarding paving work around the kiln to minimise dust emission. Respondent No. 4 respectfully submits that the said deficiency has already been addressed by carrying out necessary kharanja/paving work, photographs whereof have also been submitted to the authorities.

SUBSEQUENT COMPLIANCE AND BONA FIDE CONDUCT OF RESPONDENT NO. 4

24. That pursuant to the observations made by the authorities, Respondent No. 4 has taken immediate and bona fide steps to comply with the requirements pointed out.
25. That the allegation that Respondent No. 4 did not submit compliance is incorrect. Respondent No. 4 had already submitted a reply to the earlier letter dated 25.03.2026 through Speed Post No. EU687449423IN, and the said speed post was delivered to the concerned office on 23.04.2026. The proof of delivery has also been placed on record along with reply to Show cause Notice (“reply” hereinafter).
26. That Respondent No. 4 has also submitted a detailed reply to the show-cause notice dated 29.04.2026 issued by the Uttar Pradesh Pollution Control Board. In the said reply, Respondent No. 4 has explained the compliance status and enclosed supporting documents. A copy of the said reply is annexed herewith as **ANNEXURE R-1**.
27. That with respect to the Environment Statement, Respondent No. 4 has prepared and submitted the Environment Statement and has undertaken that the same shall be submitted regularly within the prescribed time in future. A copy of the same has been annexed with the reply to Show Cause Notice, and liberty is hereby sought to rely upon the same for the sake of brevity.
28. That with respect to the boundary wall, it is submitted that the deficiency pointed out during inspection was immediately acted upon, and the construction/strengthening of the boundary wall around the brick kiln has

been almost completed. Photographs were also submitted along with the reply to the show-cause notice and liberty is hereby sought to rely upon the same for the sake of brevity.

29. That with respect to kharanja/paving and dust-control measures, Respondent No. 4 in in the last stage of finishing the necessary kharanja/paving work in the premises and has also ensured dust-control measures. Photographs of such work were also submitted along with the reply and liberty is hereby sought to rely upon the same for the sake of brevity.
30. That with respect to Environmental Clearance, it was explained that for the current operational season, soil excavation was carried out only up to 2 metres, and in view of the applicable understanding of the U.P. Minor Minerals (Concession) First Amendment Rules, 2023, such excavation was not treated as a mining operation requiring Environmental Clearance. It was further clarified that no fresh excavation is presently being carried out and that the kiln is operating on previously collected soil. Without prejudice, Respondent No. 4 has undertaken that if any Environmental Clearance is required by the competent authority or under the prevailing rules, the same shall be obtained in accordance with law.
31. That with respect to Ground Water NOC, Respondent No. 4 has already applied to the U.P. Ground Water Authority. The application is pending consideration, and Respondent No. 4 has undertaken to submit the NOC to the Board immediately upon receipt. A copy of the same has been annexed with the reply to Show Cause Notice, and liberty is hereby sought to rely upon the same for the sake of brevity.
32. That Respondent No. 4 has not acted in defiance of the statutory authorities. On the contrary, Respondent No. 4 has **cured the physical deficiencies**, submitted the required documents, applied for pending permission/NOC, and undertaken future compliance.
33. That in such circumstances, revocation of consent or closure of the kiln would be harsh, disproportionate and contrary to the settled principle that

curable deficiencies should ordinarily be addressed through compliance directions and re-inspection, rather than immediate closure.

APPLICANT'S ALLEGATIONS ARE MOTIVATED, SELECTIVE AND NOT BASED ON SCIENTIFIC FINDINGS

34. That the allegations raised by the Applicant are selective, motivated and not based on scientific monitoring. The official reports show that Respondent No. 4's kiln has valid consent, has adopted zig-zag technology, and its stack emission is within prescribed limits.
35. That Respondent No. 4 further submits that the complaint appears to have been filed on account of personal, local and political considerations and ideological differences, rather than any genuine and scientifically established environmental injury, and therefore the allegations deserve to be tested on the basis of official records and scientific reports rather than private assertions.
36. That without prejudice, even assuming that the Applicant has a right to approach this Hon'ble Tribunal, the relief of closure cannot be granted on vague or motivated allegations when the statutory records demonstrate substantial compliance by Respondent No. 4.
37. That the brick kiln employs and supports more than 100 labourers and their families. If the kiln is closed in a mechanical manner, such labourers and their families will face serious hardship in earning their livelihood. Respondent No. 4 does not place this fact as a defence to environmental non-compliance, but as a relevant factor for proportionality. Where the emissions are within norms and curable deficiencies have been cured or are under process, closure would be an excessive and disproportionate measure.
38. That courts have repeatedly recognised that where a brick kiln has requisite consent/NOC/permission and is not shown to be causing pollution beyond permissible limits, a closure order should not be passed merely on general allegations. In this regard, Respondent No. 4 craves leave to rely upon, inter alia, the principles referred to

39. That the motivated nature of the application is clear from the fact that the actual con-compliances, curable albeit, were only 5 and that too common lacunas in the industry, but just to artificially inflate the violations, a picture was painted that Respondent NO. 4 has been illegally operating, causing grave and irreversible environmental problems, and must be instantly closed. The Applicant also filed OA 138/2026 along with IA 119/2016 on the same facts just to pressurize the Hon'ble Tribunal in closing down the kilns even without hearing the other party, in complete violation of principles of natural justice.
40. That the aforesaid principles squarely apply to the present case. Respondent No. 4 is a consented unit, has adopted cleaner technology, has emissions within permissible limits, has submitted its compliance documents, has carried out boundary and paving work, and has applied for Ground Water NOC. Therefore, no punitive closure is warranted.

REPLY TO MATERIAL ALLEGATIONS

41. In reply to the allegation that Respondent No. 4 is operating in violation of environmental norms, it is submitted that the allegation is false and denied. Respondent No. 4 is operating under valid consent, has adopted zig-zag technology, and the stack monitoring result is within prescribed limits.
42. In reply to the allegation relating to siting criteria, it is submitted that Respondent No. 4's kiln is an old/pre-existing unit, and the record shows its existence since around 1998. The 2012 Siting Criteria cannot be applied retrospectively to declare the old and consented unit illegal merely because of later development of habitation or institutions around the kiln.
43. In reply to the allegation regarding proximity of school/residential area, it is submitted that as per official assessment based on available satellite imagery of 2010, no residential area, school or public institution was situated within 200 metres from the kiln site at the relevant time. Subsequent development around an existing kiln cannot be used as a ground for mechanical closure.
44. In reply to the allegation regarding pollution from the chimney, it is submitted that the stack emission has been scientifically tested, and the

particulate matter was found to be 164.5 mg/Nm³ against the permissible limit of 250 mg/Nm³. Thus, the allegation of excess emission is contrary to the official monitoring report.

45. In reply to the allegation regarding non-submission of Environment Statement, it is submitted that the Environment Statement has now been prepared and submitted, and Respondent No. 4 undertakes to submit the same regularly in future within the prescribed period.
46. In reply to the allegation regarding absence of boundary wall, it is submitted that the said deficiency, if any, has been cured. Boundary wall work has been completed/strengthened, and photographs have been submitted to the authorities.
47. In reply to the allegation regarding absence of paving/kharanja, it is submitted that required kharanja/paving work has been carried out, and necessary dust-control arrangements have also been ensured. Photographs have been submitted along with the reply to the show-cause notice.
48. In reply to the allegation regarding Environmental Clearance, it is submitted that the said issue has been explained in the reply to the show-cause notice. Respondent No. 4 has not undertaken fresh excavation requiring separate Environmental Clearance. Without prejudice, if any Environmental Clearance is required by a competent authority under the applicable rules, Respondent No. 4 shall obtain the same in accordance with law.
49. In reply to the allegation regarding Ground Water NOC, it is submitted that Respondent No. 4 has already submitted an application before the U.P. Ground Water Authority, and the same is pending consideration. Respondent No. 4 undertakes to submit the NOC to the Board immediately upon receipt.
50. In reply to any allegation regarding illegal mining or absence of mining permission, it is submitted that Respondent No. 4 had submitted the mining permit issued by the Directorate of Geology and Mining, Uttar Pradesh for the year 2025-26, valid up to 30.09.2026.

51. In reply to the allegation that Respondent No. 4 failed to respond to UPPCB's letter, it is submitted that Respondent No. 4 had already sent a reply by Speed Post No. EU687449423IN, which was delivered to the concerned office on 23.04.2026. Therefore, the allegation of non-response is factually incorrect.
52. In reply to the prayer for coercive action/closure, it is submitted that closure is not warranted. The alleged deficiencies are curable and have largely been cured. Respondent No. 4 is willing to undergo re-inspection and comply with any further lawful direction issued by this Hon'ble Tribunal or by the statutory authorities.

GROUND

53. Because Respondent No. 4 is a validly consented unit and cannot be treated as an illegal brick kiln.
54. Because Respondent No. 4 has adopted zig-zag technology and the stack emission is within the prescribed standard.
55. Because the 2012 Siting Criteria cannot be applied retrospectively in a mechanical manner to close an old/pre-existing and consented brick kiln.
56. Because the official record indicates that the kiln has been in existence since around 1998 and that no residential area, school or public institution existed within 200 metres as per available satellite imagery of the year 2010.
57. Because the subsequent development of habitation/institutions around an existing kiln cannot be used as the sole ground to close a validly operating old unit.
58. Because the alleged deficiencies are either already cured or are in the process of being complied with.
59. Because Respondent No. 4 has submitted the Environment Statement, almost completed/strengthened boundary wall work, carried out paving/kharanja work, applied for Ground Water NOC, and explained the Environmental Clearance issue.

60. Because Respondent No. 4 has valid mining permission/permit for the relevant period.
61. Because closure of the kiln would be disproportionate, particularly when more than 100 labourers and their families depend upon the operation of the kiln and when no excess emission has been found.
62. Because the appropriate course, if this Hon'ble Tribunal deems necessary, would be to direct time-bound compliance and re-inspection by UPPCB/District Administration rather than ordering closure or revocation of consent.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a. dismiss the Original Application qua Respondent No. 4;
- b. impose a deterrent cost on the Applicant for abusing the process of law;
- c. pass such other and further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.



RESPONDENT NO. 4

FILED THROUGH



SHASHANK RAI, ANUSHI AGRAWAL, MANJUSHA KATARIA

TRYST WITH LAW

(COUNSELS FOR PETITIONER)

A-757, Tulsi Marg, Sector-19 Noida , UP - 201301

MOBILE: +91 9643680750

EMAIL: chambersofshashankrai@gmail.com

Place: DELHI

Dated: 24.05.2026

BEFORE THE NATIONAL GREEN TRIBUNAL



PRINCIPAL BENCH, NEW DELHI

OA NO. 60/2026

IN THE MATTER OF:

ASHWINI KUMAR

...APPLICANT

VERSUS

STATE OF UP & ORS.

...RESPONDENTS

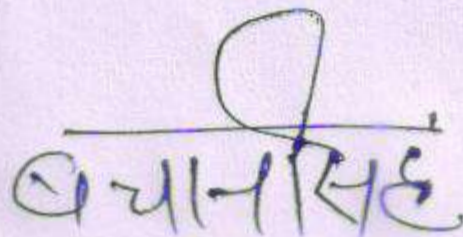
AFFIDAVIT

I, Bachan Singh Chauhan, Proprietor of M/s Kesri Brick Field, S/o Lt. Shri Raghuraj Singh Chauhan, R/o Village Mampur Bana, Nagar Panchayat and Tehsil

Bakshi Ka Talab, District Lucknow-226201, U.P., do hereby on solemn affirmation

state as under:-

1. That I am Respondent No. 4 in the instant Original Application and thus fully conversant with the facts and circumstances of this case and am competent to swear this Affidavit in support of the accompanying Application.
2. That I have read the contents of the accompanying Original Application including the submissions advanced and the Prayers sought. I state that the contents thereof are true and correct to the best of my knowledge and belief.


बचानसिंह

3. That the Annexures filed along with this Original Application are true copies of the original.

[Handwritten signature]

DEPONENT

VERIFICATION:

Verified at Lucknow on this 23 day of 06, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed therein.



I know and identify the deponent/Examinee who has signed/put T. I. before me

Abhishek Singh

[Handwritten signature]

DEPONENT

CHA.
solemnly affirmed before me on this day of 11:30 AM by Bachan Singh who is identified by Shri/Shri. Abhishek Singh Clerk to Shri. [Signature]
I have Satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read and explained by me to him/her date 23/06/26
VEDNA
Advocate
Th B.K.T. LUCKNOW

[Handwritten signature]

सेवा में,
मुख्य पर्यावरण अधिकारी (क्षेत्रीय)-5,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: कारण बताओ नोटिस पत्र संख्या H40474/सी-5/ईट-189/26 दिनांक 29.04.2026 के संबंध में उत्तर प्रेषित किये जाने बाबत।

महोदय,

सविनय निवेदन है कि अधोहस्ताक्षरी मेसर्स केसरी ब्रिक फील्ड (पूर्व नाम नीलम ब्रिक फील्ड), ग्राम-मामपुर थाना नगर, तहसील- बक्शी का तालाब, जनपद-लखनऊ का संचालक है। आपके उपरोक्त कारण बताओ नोटिस के क्रम में निम्नवत बिंदुवार उत्तर प्रस्तुत है:-

प्रारम्भ में यह निवेदन है कि कार्यालय के पत्र संख्या 1763/सहा०-959/2026 दिनांक 25.03.2026 का उत्तर पूर्व में ही स्पीड पोस्ट संख्या EU687449423IN के माध्यम से प्रेषित किया जा चुका है, जिसका Proof of Delivery संलग्न है। उक्त स्पीड पोस्ट दिनांक 23.04.2026 को संबंधित कार्यालय में वितरित हो चुका है। उसकी प्रति एवं डिलीवरी प्रमाण पुनः इस पत्र के साथ संलग्न किया जा रहा है।

साथ ही यह विषय माननीय राष्ट्रीय हरित अधिकरण (NGT) के समक्ष विचाराधीन (Sub-Judice) है तथा अधोहस्ताक्षरी इस संबंध में माननीय एन०जी०टी० द्वारा पारित निर्देशों का पालन करने हेतु पूर्णतः बाध्य एवं प्रतिबद्ध है।

कारण बताओ नोटिस के बिंदुवार उत्तर निम्नवत प्रस्तुत हैं:-

1. पर्यावरण विवरणी (Environment Statement) के संबंध में

उक्त Environment Statement तैयार कर इस पत्र के साथ संलग्न किया जा रहा है। भविष्य में भी बोर्ड द्वारा निर्धारित समयावधि के अंतर्गत नियमित रूप से प्रस्तुत किया जायेगा।

2. बाउंड्री वाल के संबंध में

निरीक्षण के समय जो कमी इंगित की गयी थी, उसका तत्काल संज्ञान लेते हुए ईट भट्टे के चारों ओर बाउंड्री वाल का निर्माण कार्य पूर्ण करा दिया गया है। उसके नवीनतम फोटोग्राफ इस पत्र के साथ संलग्न हैं। अतः उक्त कमी अब पूर्णतः दूर कर दी गयी है।

3. खड़जा/पेविंग कार्य एवं धूल नियंत्रण के संबंध में

ईट भट्टा परिसर में आवश्यक खड़जा/पेविंग कार्य करा दिया गया है तथा धूल नियंत्रण हेतु आवश्यक व्यवस्थाएं सुनिश्चित की गयी हैं। इसके फोटोग्राफ भी संलग्न किये जा रहे हैं। भविष्य में भी बोर्ड के दिशा-निर्देशों का पूर्ण अनुपालन सुनिश्चित किया जायेगा।

4. पर्यावरण स्वीकृति (Environmental Clearance) के संबंध में

वर्तमान संचालन सत्र हेतु मिट्टी की खुदाई केवल 2 मीटर तक ही की गयी थी, जिस समय प्रचलित नियमों के अनुसार Environmental Clearance की आवश्यकता लागू नहीं थी। उत्तर प्रदेश गौण खनिज (परिहार) प्रथम संशोधन नियमावली, 2023 की अधिसूचना संख्या 3447/LXXXVI-2023/86-01003(001)3-2021 दिनांक 30 अक्टूबर 2023 के अनुसार 2 मीटर तक की खुदाई को खनन संचालन की श्रेणी में नहीं माना गया है। उक्त अवधि में आवश्यक मिट्टी एकत्रित कर ली गयी थी तथा वर्तमान संचालन उसी पूर्व एकत्रित मिट्टी के आधार पर किया जा रहा है। वर्तमान में किसी प्रकार की नवीन खुदाई नहीं की जा रही है। तथापि भविष्य में यदि किसी सक्षम प्राधिकारी, बोर्ड अथवा प्रचलित नियमों के अनुसार Environmental Clearance आवश्यक होती है, तो अधोहस्ताक्षरी द्वारा नियमानुसार तत्काल प्राप्त कर ली जायेगी।

5. भूजल एन०ओ०सी० (Ground Water NOC) के संबंध में

यू०पी० ग्राउंड वाटर अथॉरिटी से NOC हेतु आवेदन प्रस्तुत कर दिया गया है, जिसकी प्रति इस पत्र के साथ संलग्न है। आवेदन विचाराधीन है एवं अनुमति प्राप्त होते ही उसकी प्रति बोर्ड कार्यालय में प्रस्तुत कर दी जायेगी।

कारण बताओ नोटिस में प्रस्तावित कार्यवाहियों के संबंध में निवेदन है:-

(1) सहमति आदेश निरस्तीकरण के संबंध में

यह निवेदन है कि अधोहस्ताक्षरी एक कानून का पालन करने वाला नागरिक एवं उद्योग संचालक है तथा बोर्ड के सभी निर्देशों एवं पर्यावरणीय मानकों का पालन करने हेतु पूर्णतः प्रतिबद्ध है। निरीक्षण में इंगित अधिकांश कमियों का निराकरण कर दिया गया है तथा शेष प्रक्रियाधीन हैं। अतः यह विनम्र अनुरोध है कि पूर्व में निर्गत सहमति आदेश को निरस्त न किया जाये तथा उद्योग को सुधार एवं अनुपालन का अवसर प्रदान किया जाये।

(2) उद्योग बंद किये जाने के संबंध में

ईट भट्टा उद्योग से अनेक श्रमिकों एवं उनके परिवारों की आजीविका प्रत्यक्ष एवं अप्रत्यक्ष रूप से जुड़ी हुई है। उद्योग का तत्काल बंद होना श्रमिकों एवं उनके परिवारों के समक्ष गंभीर आर्थिक एवं मानवीय संकट उत्पन्न कर देगा। साथ ही अधोहस्ताक्षरी द्वारा बोर्ड के निर्देशों के अनुपालन हेतु सकारात्मक प्रयास किये जा रहे हैं। अतः मानवीय आधार पर उद्योग को तत्काल प्रभाव से बंद न किये जाने की कृपा की जाये तथा अनुपालन हेतु उचित समय प्रदान किया जाये।

(3) खनन अनुग्या निरस्तीकरण के संबंध में

अधोहस्ताक्षरी द्वारा किसी प्रकार का जानबूझकर उल्लंघन नहीं किया गया है तथा सभी आवश्यक अनुपालनों हेतु कार्यवाही निरंतर प्रचलित है। अतः यह विनम्र अनुरोध है कि मिट्टी

खनन अनुग्या/अनुमति को निरस्त न किया जाये तथा नियमानुसार संचालन जारी रखने की अनुमति प्रदान की जाये।

अंततः पुनः निवेदन है कि अधोहस्ताक्षरी बोर्ड के सभी आदेशों एवं पर्यावरणीय मानकों का पूर्ण सम्मान करता है तथा भविष्य में भी प्रत्येक निर्देश का पूर्ण पालन करेगा। अतः प्रस्तुत उत्तर एवं संलग्न अभिलेखों पर सहानुभूतिपूर्वक विचार करते हुए प्रस्तावित कठोर कार्यवाही न किये जाने की कृपा की जाये।

संलग्नकः

1. पूर्व प्रेषित उत्तर पत्र की स्पीड पोस्ट संख्या EU687449423IN का Proof of Delivery(Annexure-1)
2. Environment Statement(Annexure-2)
3. Boundary Wall के फोटोग्राफ(Annexure-3)
4. Kharanja/Paving Work के फोटोग्राफ(Annexure-4)
5. Environmental Clearance संबंधी अभिलेख(Annexure-5)
6. Ground Water NOC Application की प्रति(Annexure-6)

भवदीय,



बचान सिंह प्रोप्राइटर

मेसर्स केसरी ब्रिक फील्ड

(पूर्व नाम नीलम ब्रिक फील्ड)

ग्राम- मामपुरबाना, सीतापुर रोड,

तहसील- बक्शी का तालाब,
लखनऊ।

प्रतिलिपि - निम्नलिखित को सादर सूचनार्थ एवं आ० का० हेतु -

1. अध्यक्ष, उतर प्रदेश प्रदुषण नियंत्रण बोर्ड, लखनऊ
2. सदस्य सचिव, उतर प्रदेश प्रदुषण नियंत्रण बोर्ड, लखनऊ
3. जिलाधिकारी, लखनऊ।
4. जिला खनन अधिकारी, लखनऊ।
5. अपर मुख्य अधिकारी, लखनऊ।
6. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

Annexure-1



Department of Posts
Government of India
 Ministry of Communications

Generated through Indiapost website on: 18/5/2026, 10:41:08 am

Consignment/MO Tracking Report

Consignment/MO Number: **EU687449423IN**

Article Number:

EU687449423IN

Article Type:

SP_INLAND_DOC

Booked At:

FFTC INDAURABAGH SO

Booked On:

22/04/2026, 13:23:57

Destination:

Gomti Nagar Extension SO Lucknow

Origin Pincode:

226202

Delivered On:

23/04/2026, 15:06:26

Destination Pincode:

226010

Event	Date	Time	Office	Remarks
Item Booked	22/04/2026	13:23:57	FFTC INDAURABAGH SO	-
Item bagged	22/04/2026	14:35:42	FFTC INDAURABAGH SO	-
Item Dispatched	22/04/2026	14:38:56	FFTC INDAURABAGH SO	-
Item Received	22/04/2026	20:42:21	Lucknow NSH	-
Item bagged	23/04/2026	00:30:54	Lucknow NSH	-
Item Dispatched	23/04/2026	05:32:20	Lucknow NSH	-
Item received at Destination	23/04/2026	08:12:13	Gomti Nagar SO	-
Taken out for delivery	23/04/2026	10:32:52	Gomti Nagar SO	-
Item Delivered(Addressee)	23/04/2026	15:06:26	Gomti Nagar SO	Delivered

Annexure-2

Environmental Statement

Form V, Rule 14

M/s KESHRI BRICK FIELD
VILLAGE – MAMPUR BANA, SITAPUR ROAD
LUCKNOW (U.P) - 227202
Year - 2025 - 2026

Prepared by:

**VANI ANALYTICAL
RESEARCH PVT. LTD.**

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Company)

Khasra No. 384, Shahpur Fagota, Hapur (U.P) - 245101

E-mail id: • varplab2024@gmail.com, Mob. : - 7253801909, 6398894586

Website – www.vanianalytical.com



Environmental Statements

CONFIDENTIAL

This Environmental Statements shall not be reproduced, copied, loaned directly or indirectly, not used for any purpose other than for which it is specifically furnished without the proper written consent to M/s Vani Analytical Research Private Limited, Khasra No. 384, Shahpur Fagota, Hapur, Uttar Pradesh - 245101.



Sedgwick

For Vani Analytical Research Pvt. Ltd.
(Authorized Signatory)



Environmental Statements

CONFIDENTIAL

This Environmental Statements shall not be reproduced, copied, loaned directly or indirectly, not used for any purpose other than for which it is specifically furnished without the proper written consent to M/s Vani Analytical Research Private Limited, Khasra No. 384, Shahpur Fagota, Hapur, Uttar Pradesh - 245101.



Sedgish

For Vani Analytical Research Pvt. Ltd.
(Authorized Signatory)



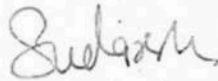
Environmental Statements

FORWARD

With the fast Industrialization and rapid growth of Brick Kiln work especially those contributing to different type of pollution effects eg. Gaseous, liquid, solid, noise etc. has posed grave disturbance to ecological balance in developing countries.

The most optimistic indications are general awareness towards such environmental pollution among Brick Kiln work owners, Govt. agencies and public at large, and their constructive approach to resolve such problem right at the start. Brick Kiln is it big or small its share in maintaining ecological balance is equally important, and everyone is responsible to do its part in a positive way.

M/s Keshari Brick Field, Village Mampur Bana, Sitapur Road, Lucknow (U.P) - 227202 is fully conscious of its responsibility for environmental responsibilities. Therefore, in order to comply with the statutory requirement of submitting an environmental statement report under environmental protection act, the company has engaged M/s Vani Analytical Research Private Limited, Khasra No.384, Shahpur Fagota, Hapur (Uttar Pradesh) to prepare the Environmental Statement Report, to submit it to U.P. Pollution Control Board. This report contains all the necessary information regarding current environmental status of the company.



For Vani Analytical Research Pvt. Ltd.
(Authorized Signatory)



Environmental Statements

1. Introduction:

M/s Keshari Brick Field, Village Mampur Bana, Sitapur Road, Lucknow (U.P) - 227202 is engaged in Brick Kiln. The management of the unit is able to produce the Work as per the specified norms of environment / pollution control board.

a. Source of Air Pollution and Its Control:

Source of air pollution activity by emission of Stack with Gravitation al Settling Chamber. Controlled by developed green belt area around the Brick Kiln . Stacks have appropriate height Brick Kilen have appropriate height 30 meter from ground Level.

b. Source of Noise Pollution and Its Control:

Source of noise pollution activity by Ambient Noise. Controlled by noise on by developed green belt area around the Brick Kiln .

c. Source of Waste Water Pollution and Its Treatment:

The generation of waste water in the Brick kiln by Domestic Use.

d. Source of Solid Waste Pollution and Its Treatment:

The solid waste are not generates.



Environmental Statements

PART	A
INDUSTRIAL DETAILED	

Sl. No.	Particulate	Detailed
I	Name and Address of The Owner/ Occupier of The Brick Kiln	M/s Keshari Brick Field, Village Mampur Bana, Sitapur Road, Lucknow (U.P) - 227202
II	Brick Kiln Category	Brick Kiln
III	Production Category	Brick Kiln – 25000 Ent/Day
IV	Year of Establishment	1991
VII	No. of Employee	05
V	Date of The Last Environmental Statement Submitted	First Time



Environmental Statements

PART	B
WATER AND RAW MATERIAL CONSUMPTION	

i		Water Consumption In m ³ /year
a.	Process
b.	Cooling
c.	Domestic	1.0 KLD
d.	Other	...

Sl. No.	Name of Product	Process Water Consumption Per Unit of Products (KLD)	
		During The Previous Financial Year 2024-2025	During The Current Financial Year 2025-2026
1.	Ent	25000 Ent/day	25000 Ent/day

ii		Raw Material Consumption		
Sl. No.	Name of Raw Materials	Units	Consumption of Raw Material Per Unit of Output	
			During The Previous Financial Year 2024-2025	During The Current Financial Year 2025-2026
1.	Soil	...	As per Brick Kiln Record	As per Brick Kiln Record



Environmental Statements

PART	C
POLLUTION DISCHARGED TO ENVIRONMENT/UNIT OF OUTPUT (Parameter As Specified in The Consent Issued)	

Sl. No.	Pollutants	Quantity of Pollutants Discharged (Mass/Day)	Concentration of Pollutants Discharged (Mass/Volume)	Percentage of Variation from Prescribed Standards With Reasons.
1.	Waste Water	The results are well within the norms prescribed by CPCB / UPPCB. A test report is enclosed.		
2.	Air	The results are well within the norms prescribed by CPCB / UPPCB. A test report is enclosed.		
3.	Noise	The results are well within the norms prescribed by CPCB / UPPCB. A test report is enclosed.		
4.	Water	The results are well within the norms prescribed by CPCB / UPPCB. A test report is enclosed.		



Environmental Statements

PART	D
HAZARDOUS WASTES	
(As Specified Under Hazardous Wastes Management & Handling Rules, 1989)	

Sl. No.	Name of Product	Process Water Consumption Per Unit of Products (KLD)	
		During The Previous Financial Year 2023-2024	During The Current Financial Year 2024-2025
1.	From Process- Pollution Control Facilities Tube Light Broken Glass Puff	NA	NA
2.	Used / Spent oil	NA	NA
3.	Hazardous waste / Chemicals- Epoxy Bottle Solder Paste Bottle	NA	NA
4.	From Pollution Control Facilities -E.T.P Sludge	NA	NA



Environmental Statements

PART	E
SOLID WASTES	

Sl. No.	Solid Wastes	Total Quantity (Kg)	
		During The Previous Financial Year 2023-2024	During The Current Financial Year 2024-2025
1.	From Process Katran Gatta Miss. (Broken Needle, Cutting Blade, Band Knife, Broken Scissor and Cutter)	NA	NA
2.	From Pollution Control Facility- ETP Sludge	NA	NA
3.	Quantity Recycled or Re-Utilized Within the Unit.	NA	NA



Environmental Statements

PART	F
Specify The Characteristics (In Terms of Concentration and Quantum) of Hazardous as Well As Solid Wastes and Indicate Disposal Practice Adopted for Both These Categories of Wastes.	

Hazardous wastes are Not generate.



Environmental Statements

PART	G
Impact of The Pollution Control Measures Taken on Conservation of Natural Resources and Consequently on The Cost of Production.	

As the results of pollution control measure and effect on conservation of natural resources, green belt and shrubs are development in around the Brick Kiln premises. The Brick Kiln is well managed in view of good housekeeping and environmental management. The Brick Kiln always welcomes environment eco-friendly.



Environmental Statements

PART	H
Additional Measures/Investment Proposal for Environmental Protection Including Abatement of Pollution.	

The Brick Kiln is always welcoming any suggestion or measure / investment proposals for pollution abatement in future.. The Brick Kiln has been planned as a modern one with up-to-date technology and adoption of various energy and water management concepts.

Thus the measures/investment proposal for environmental protection including abatement of pollution should be considerably less.



Environmental Statements

PART	I
Miscellaneous: Any Other Particulars in Respect of Environmental Protection and Abatement of Pollution.	

The Brick Kiln always ready for abatement pollution in the respect of environment protection as per following facilities:

a. Green Belt Development Facilities :

The Brick Kiln has developed greenery along the boundary, outside the Brick Kiln and maintaining horticulture plantation.

b. Fire Fighting Facilities:

The Brick Kiln is fully equipped with firefighting equipment (5 Nos), fire alarm, public announce, smoke detector and hydranth hose reels.

c. Safety Facilities:

The Brick Kiln has set up a safety committee to maintain a proper safety level at work and to review the same periodically. Safety staff members are deployed to keep the track of deviations and unsafe act to report for taking the immediate corrective measures. Available personal protective equipment (PPE) for work.

d. Medical Facilities:

First aid facilities are available in every location of Brick Kiln. All workers are covered in ESI scheme. A vehicle is available round the clock to take care of any accident for extending medical assistance.

e. Environment Monitoring Facilities:

To keep a check on pollution generation inside the Brick Kiln, Brick Kiln has kept a separate found to water and air quality periodically so that proper measure can be taken if it exceeds the limit prescribed.



Environmental Statements

f. Disaster Management Plan:

Precaution & Mitigation Methods to Prevent Disasters:

- Complex is planned to reduce the impact of disasters and to encourage recovery.
- A disaster management cell would be established which will take care of post disaster scenario.
- It would be a volunteer kind of set-up and professionals can also be hired in case of eventuality.
- Complex management and maintenance agency will prepare an integrated, comprehensive management plan.

Precaution & Mitigation Methods to Prevent Disasters: (Earthquake Management)

- At the time of designing and constructing the building due care would be taken to have earthquake resistant structures which will confirm to IS 1983.
- New systems and devices using non-conventional civil engineering materials would be developed to reduce the earthquake forces acting on structure.

Precaution & Mitigation Methods to Prevent Disasters: (Fire Hazard)

- Fire safety would be taken into account and would follow all the safety norms and regulations as per the NBC and other related Indian Standards.
- All electrical cables would be underground and sophisticated modern electrical distribution system to reduce risk of fire.
- Special firefighting equipment like Automatic Fire Detection and alarm system, automatic Sprinkler System etc. would be installed as per the NBC standards.
- Risk assessment with onsite disaster management plan will be specified to fire, smoke and other emergency conditions.



Environmental Statements

g. Energy Conservation Measures:

To achieve conservation of energy, appropriate design of a building is of paramount importance. Accordingly, it is to be incorporated the guidelines of Energy conservation Building Code 2005 for the structures of the company.

- Use of Light Emitting Diodes (LED) for common area lighting.
- Maximum use of sunlight by providing bringing the daylight at a high location,
- Filtering the light and bouncing it off surrounding surfaces.
- All lighting systems (interiors, external building features such as facades, illuminated roofs, architectural features, and building grounds) will be in
- Conformance to the ECBC Code.



Environmental Statements

2. Conclusion:

The following conclusions are arrived after the above discussions:

- There is no critical target around the site which is affected by the operation of the Brick Kiln work.
- Generated Pollution level is within norms, as prescribed by CPCB / UPPCB.
- The project is discharging all its responsibilities for Environmental Management.

On the basis of above study, this is recommended that the plant is safe from environmental point of view, as per the Environmental (Protection) act. Regulations.



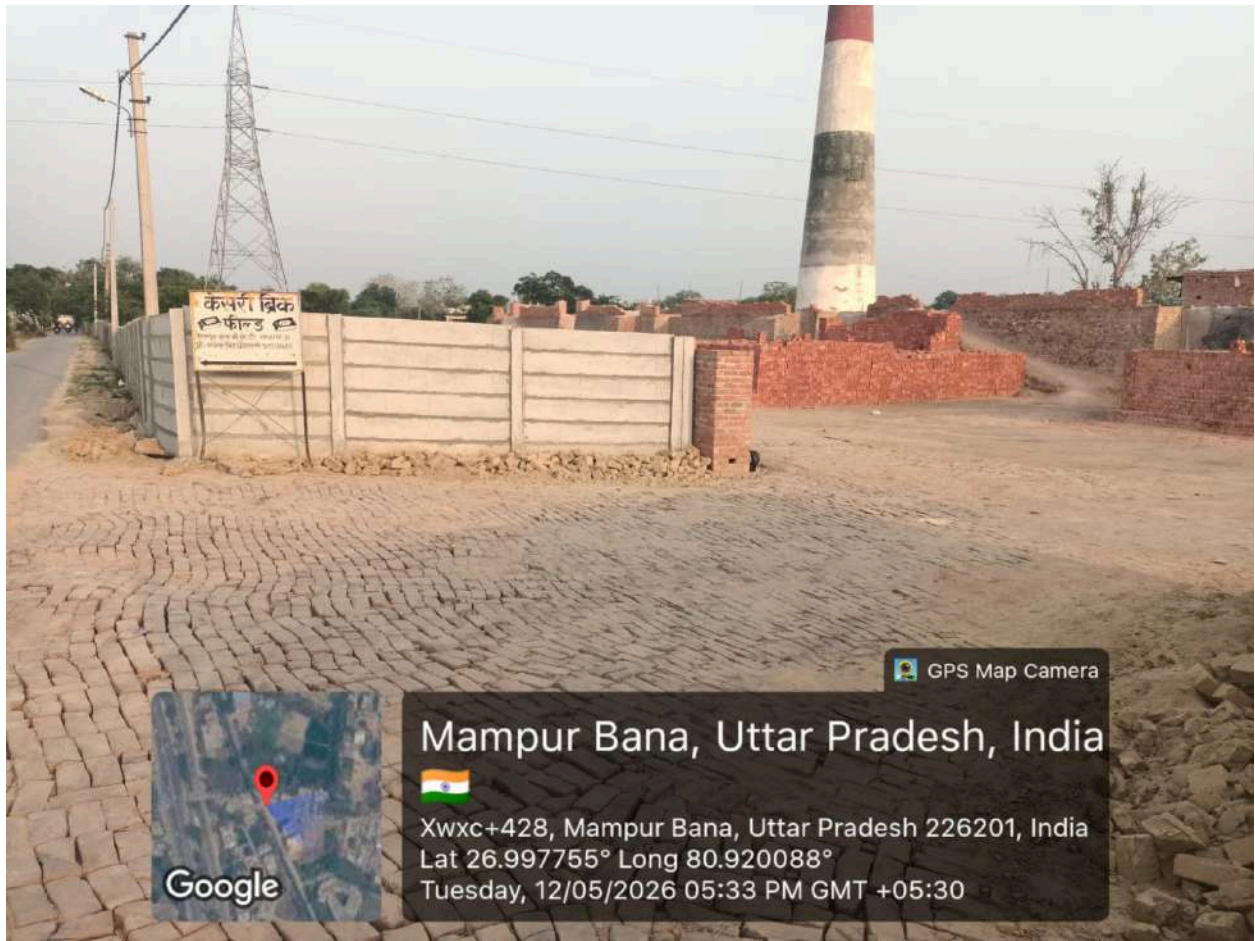
Sudhakar

For Vani Analytical Research Pvt. Ltd.
(Authorized Signatory)

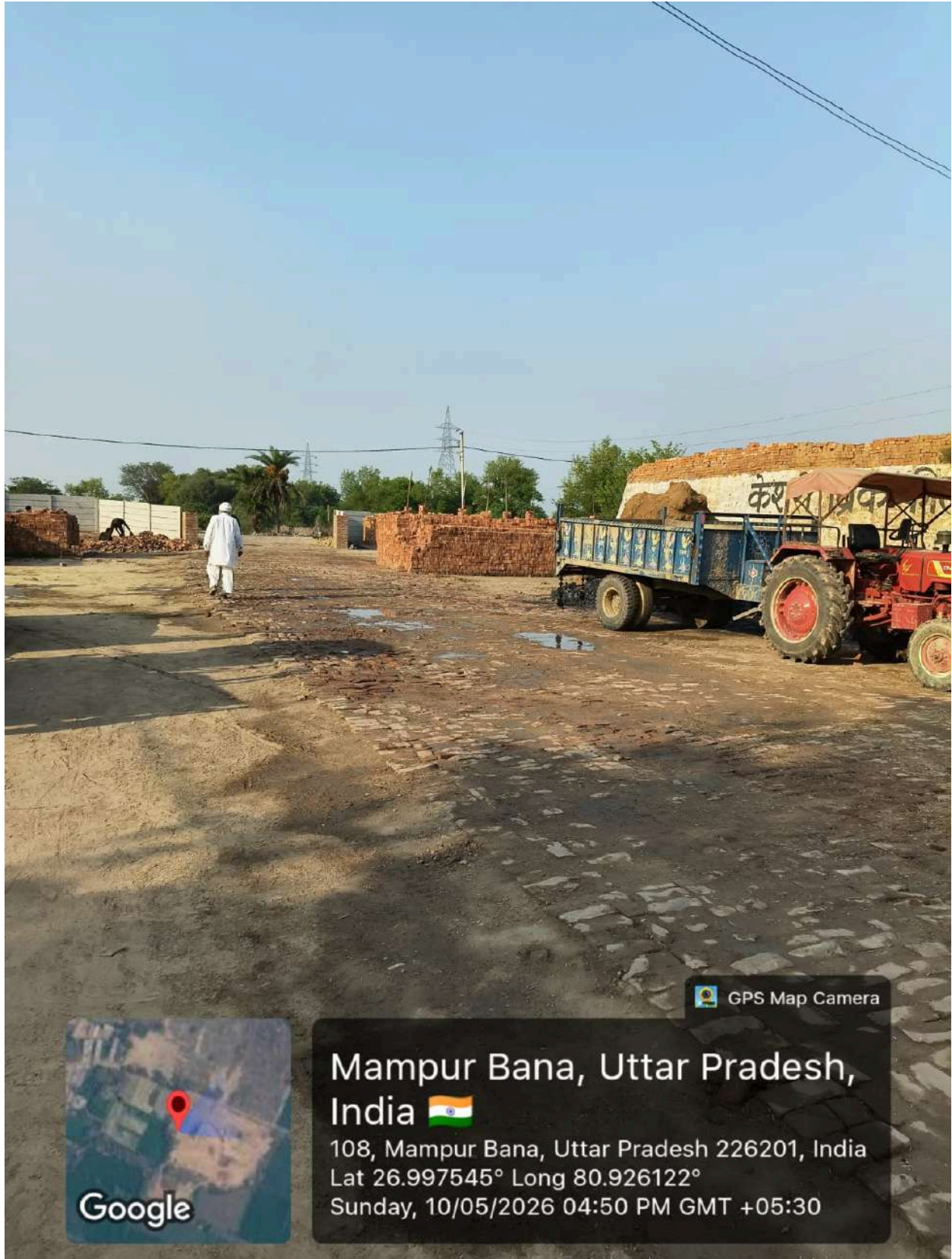


*****End of Environmental Statements*****

Annexure-3



Annexure-4



Annexure-5

क्रम-संख्या-181 (क-1)



रजिस्ट्रेशन नम्बर-एस०एस०वी०/एल०

डब्ल्यू०/एन०वी०-91/2014-16

लाइसेन्स टू प्रिंट ऐट कन्सिशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-4, खण्ड (क)

(सामान्य परिनियम नियम)

लखनऊ, सोमवार, 30 अक्टूबर, 2023

कार्तिक 8, 1945 शक सम्वत्

उत्तर प्रदेश शासन

भूतत्व एवं खनिकर्म अनुभाग

संख्या 3447/86-2023/86-01003(001)3-2021

लखनऊ, 30 अक्टूबर, 2023

अधिसूचना

सा०प०नि०-40

साधारण खण्ड अधिनियम, 1897 (अधिनियम संख्या 10 सन् 1897) की धारा 21 के साथ पठित खान और खनिज विकास और विनियमन अधिनियम, 1957 (अधिनियम संख्या 67 सन् 1957) की धारा 15 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करके, राज्यपाल, उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 में संशोधन करने की दृष्टि से निम्नलिखित नियमावली बनाती हैं।

उत्तर प्रदेश उपखनिज (परिहार) (प्रथम संशोधन) नियमावली, 2023

1-(1) यह नियमावली उत्तर प्रदेश उपखनिज (परिहार) (प्रथम संशोधन) नियमावली, 2023 कही जायेगी।

(2) यह गजट में प्रकाशित किये जाने के दिनांक से प्रवृत्त होगी।

(3) यह राज्य में उपलब्ध समस्त उपखनिजों पर लागू होगी।

2-उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) में नीचे स्तम्भ-एक में दिये गये नियम-3 के स्थान पर स्तम्भ-दो में दिया गया नियम रख दिया जायेगा :-

संक्षिप्त नाम,
प्रारम्भ और लागू
होना

नियम 3 का
संशोधन

स्तम्भ-1**विद्यमान नियम**

3-खनन संक्रियाएँ, खनन पट्टे या खनन अनुज्ञा-पत्र के अधीन होगी-

(1) कोई व्यक्ति राज्य के भीतर किसी क्षेत्र में किसी ऐसे उपखनिज की, जिस पर यह नियमावली प्रयोज्य हो, इस नियमावली के अधीन दिये गये खनन पट्टे या खनन अनुज्ञा-पत्र की निबन्धन और शर्तों के अधीन और उनके अनुसार के अतिरिक्त कोई खनन संक्रियाएँ नहीं कर सकेगा :

प्रतिबन्ध यह है कि किसी बात का प्रभाव, इस नियमावली के प्रारम्भ होने के पूर्व सम्यक रूप से प्रदत्त खनन पट्टा या अनुज्ञा-पत्र की निबन्धन और शर्तों के अनुरूप की गयी खनन संक्रियाओं पर नहीं पड़ेगा।

स्पष्टीकरण- इस नियमावली के प्रयोजनार्थ ईट एवं मिट्टी के वर्तन बनाने हेतु हस्तचालन से खुदाई द्वारा अथवा हस्तचालन से साधारण मृदा, सामान्य मिट्टी को निकालने की क्रिया, खनन संक्रियाओं के अन्तर्गत नहीं आयेंगी :

प्रतिबन्ध यह है कि ऐसी खुदाई अथवा खनन के फलस्वरूप उत्पन्न गड्ढों की गहराई 02 मीटर से अधिक नहीं होगी।

(2) कोई खनन पट्टा या अनुज्ञा-पत्र इस नियमावली के उपबन्धों से भिन्न प्रकार से नहीं दिया जायेगा।

नियम 27 का
संशोधन

3-उक्त नियमावली में, नीचे स्तम्भ-एक में दिये गये नियम-27 के स्थान पर स्तम्भ-दो में दिया गया नियम रख दिया जायेगा, अर्थात् :-

स्तम्भ-1**विद्यमान नियम**

27-ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी द्वारा पट्टा अनुमोदन/स्वीकृति प्रदान किये जाने की प्रक्रिया-

स्तम्भ-2**एतद्द्वारा प्रतिस्थापित नियम**

3-खनन संक्रियाएँ, खनन पट्टे या खनन अनुज्ञा-पत्र के अधीन होगी-

(1) कोई व्यक्ति राज्य के भीतर किसी क्षेत्र में किसी ऐसे उपखनिज की, जिस पर यह नियमावली प्रयोज्य हो, इस नियमावली के अधीन दिये गये खनन पट्टे या खनन अनुज्ञा-पत्र की निबन्धन और शर्तों के अधीन और उनके अनुसार के अतिरिक्त कोई खनन संक्रियाएँ नहीं कर सकेगा :

प्रतिबन्ध यह है कि किसी बात का प्रभाव, इस नियमावली के प्रारम्भ होने के पूर्व सम्यक रूप से प्रदत्त खनन पट्टा या अनुज्ञा-पत्र की निबन्धन और शर्तों के अनुरूप की गयी खनन संक्रियाओं पर नहीं पड़ेगा।

स्पष्टीकरण- इस नियम के प्रयोजनार्थ ईट एवं मिट्टी के वर्तन बनाने हेतु साधारण मृदा एवं साधारण मिट्टी की खुदाई या उसके निष्कर्षण को खनन संक्रियाओं के रूप में नहीं माना जायेगा:

प्रतिबन्ध यह है कि ऐसी खुदाई अथवा निष्कर्षण द्वारा सृजित गड्ढे की गहराई 02 मीटर से अधिक नहीं होनी चाहिए।

(2) कोई खनन पट्टा या अनुज्ञा-पत्र इस नियमावली के उपबन्धों से भिन्न प्रकार से नहीं दिया जायेगा।

स्तम्भ-2**एतद्द्वारा प्रतिस्थापित नियम**

27-ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी द्वारा पट्टा अनुमोदन/स्वीकृति प्रदान किये जाने की प्रक्रिया-

स्तम्भ-1

विद्यमान नियम

(1) जहां ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी स्वीकृत किया जाना समीचीन हो वहां यथास्थिति जिला अधिकारी या समिति ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के लिये राज्य सरकार द्वारा अवधारित दिनांक, समय और वेब पोर्टल निर्धारित करेगी, जिसकी प्रक्रिया ऐसी होगी जैसा कि राज्य सरकार द्वारा समय-समय पर अवधारित किया जाये।

(2) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के माध्यम से निम्नानुसार पट्टा दिया जायेगा :-

(क) जिला मजिस्ट्रेट या राज्य सरकार द्वारा प्राधिकृत समिति, सम्बन्धित ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी से कम से कम तीस दिन पूर्व सार्वजनिक सूचना प्रकाशित करेगी, जिसमें ऐसी ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के लिये राज्य सरकार द्वारा अवधारित अन्य बातों के साथ-साथ दिनांक, समय एवं वेब पोर्टल उल्लिखित होगा।

प्रतिबंध यह है कि जहां किसी भी कारण से ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी पूरी न हुई हो वहां अन्यून सात दिन की अल्प कालिक सूचना देने के पश्चात ऐसी ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी पुनः पूरी की जा सकती है।

(ख) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी की सार्वजनिक सूचना नीचे दी गयी रीति से प्रकाशित की जायेगी -

(एक) सूचना की प्रतियां, जिला मजिस्ट्रेट कार्यालय के सूचना पट पर प्रदर्शित/घरूपा की जायेगी।

(दो) सूचना की एक प्रति राज्य सरकार द्वारा अवधारित वेब पोर्टल या वेबसाईट पर प्रदर्शित की जायेगी।

(तीन) जन साधारण की सूचना के लिये सूचना जिले में परिचालित कम से कम दो राष्ट्रीय दैनिक समाचार पत्रों में प्रकाशित की जायेगी, और

स्तम्भ-2

एतद्द्वारा प्रतिस्थापित नियम

(1) जहां ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी स्वीकृत किया जाना समीचीन हो वहां यथास्थिति जिला अधिकारी या समिति ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के लिये राज्य सरकार द्वारा अवधारित दिनांक, समय और वेब पोर्टल निर्धारित करेगी, जिसकी प्रक्रिया ऐसी होगी जैसा कि राज्य सरकार द्वारा समय-समय पर अवधारित किया जाये।

(2) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के माध्यम से निम्नानुसार पट्टा दिया जायेगा:-

(क) जिला मजिस्ट्रेट या राज्य सरकार द्वारा प्राधिकृत समिति, सम्बन्धित ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी से कम से कम तीस दिन पूर्व सार्वजनिक सूचना प्रकाशित करेगी, जिसमें ऐसी ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के लिये राज्य सरकार द्वारा अवधारित अन्य बातों के साथ-साथ दिनांक, समय एवं वेब पोर्टल उल्लिखित होगा।

प्रतिबंध यह है कि जहां किसी भी कारण से ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी पूरी न हुई हो वहां अन्यून सात दिन की अल्प कालिक सूचना देने के पश्चात ऐसी ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी पुनः पूरी की जा सकती है।

(ख) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी की सार्वजनिक सूचना नीचे दी गयी रीति से प्रकाशित की जायेगी -

(एक) सूचना की प्रतियां, जिला मजिस्ट्रेट कार्यालय के सूचना पट पर प्रदर्शित/घरूपा की जायेगी।

(दो) सूचना की एक प्रति राज्य सरकार द्वारा अवधारित वेब पोर्टल या वेबसाईट पर प्रदर्शित की जायेगी।

(तीन) जन साधारण की सूचना के लिये सूचना जिले में परिचालित कम से कम दो राष्ट्रीय दैनिक समाचार पत्रों में प्रकाशित की जायेगी, और

स्तम्भ-1

विद्यमान नियम

(घार) किसी ऐसी अन्य रीति से, जैसा कि राज्य सरकार द्वारा समय-समय पर निदेशित की जाय।

(ग) जिला मजिस्ट्रेट अपने अधीनस्थ किसी अधिकारी, जो अपर जिला मजिस्ट्रेट के स्तर से नीचे का न हो, को ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के प्रायोजन के लिये पीठासीन अधिकारी नियुक्ति कर सकता है।

(घ) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी हेतु क्षेत्र या क्षेत्रों का ब्यौरा तथा पट्टे की निर्बन्धन और शर्तें, जारी की जाने वाली सूचना में उल्लिखित की जायेगी।

(ङ) कोई व्यक्ति, जो ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी से संबंधित कार्यवाहियों में भाग लेने के लिये इच्छुक हो, पन्द्रह हजार रुपया शुल्क के रूप में जमा करेगा, जो राज्य सरकार द्वारा विहित और उपबन्धित रूप में अप्रतिदेय होगा।

(च) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी में भाग लेने के लिए इच्छुक प्रत्येक बोली लगाने वाले/ निविदाकर्ता को ऐसी धनराशि, अग्रिम धनराशि के रूप में जमा करना होगा, जैसा कि सूचना में विहित किया जाये।

(छ) सफल बोली लगाने वाले/ निविदाकर्ता को छोड़कर बोली लगाने वाले/ निविदाकर्ताओं द्वारा जमा अग्रिम धन उन्हें वापस कर दिया जायेगा।

(3) पट्टा देने के पश्चात् नदी तल उपखनिजों यथा बालू, मीरम, बजरी, बोल्टर के पट्टाधारक, पंचम अनुसूची में यथा उल्लिखित धनराशि का संदाय करेगा और अन्य खनिजों का पट्टाधारक, चतुर्थ अनुसूची में यथा उल्लिखित धनराशि का संदाय करेगा।

स्तम्भ-2

एतद्द्वारा प्रतिस्थापित नियम

(घार) किसी ऐसी अन्य रीति से, जैसा कि राज्य सरकार द्वारा समय-समय पर निदेशित की जाय।

(ग) जिला मजिस्ट्रेट अपने अधीनस्थ किसी अधिकारी, जो अपर जिला मजिस्ट्रेट के स्तर से नीचे का न हो, को ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी के प्रायोजन के लिये पीठासीन अधिकारी नियुक्त कर सकता है।

(घ) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी हेतु क्षेत्र या क्षेत्रों का ब्यौरा तथा पट्टे की निर्बन्धन और शर्तें, जारी की जाने वाली सूचना में उल्लिखित की जायेगी।

(ङ) कोई व्यक्ति, जो ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी से संबंधित कार्यवाहियों में भाग लेने के लिये इच्छुक हो, पन्द्रह हजार रुपया शुल्क के रूप में जमा करेगा, जो राज्य सरकार द्वारा विहित और उपबन्धित रूप में अप्रतिदेय होगा।

(च) ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी में भाग लेने के लिए इच्छुक प्रत्येक बोली लगाने वाले/ निविदाकर्ता को ऐसी धनराशि, अग्रिम धनराशि के रूप में जमा करना होगा, जैसा कि सूचना में विहित किया जाये।

(छ) सफल बोली लगाने वाले/ निविदाकर्ता को छोड़कर बोली लगाने वाले/ निविदाकर्ताओं द्वारा जमा अग्रिम धन उन्हें वापस कर दिया जायेगा।

(3) पट्टा देने के पश्चात् पट्टाधारक राज्य सरकार द्वारा समय-समय पर जारी शासनादेश में यथा उल्लिखित धनराशि का संदाय करेगा।

4-उक्त नियमावली में, नीचे स्तम्भ-एक में दिये गये नियम 29 के स्थान पर स्तम्भ-दो में दिया गया नियम रख दिया जायेगा, अर्थात् :-

नियम 29 का संशोधन

स्तम्भ-1

विद्यमान नियम

29-पट्टा विलेख का निष्पादन-

(1) संबंधित ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी का आशय पत्र प्राप्त करने के पश्चात सफल बोली लगाने वाला/निविदाकर्ता नियमानुसार विहित अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करेगा तथा तत्संबंध में पट्टा विलेख का निष्पादन प्रपत्र एम0एम0 8 या उसके समान प्रपत्र में किया जायेगा। उक्त निष्पादित पट्टा विलेख का रजिस्ट्रीकरण तीन मास की अवधि के भीतर किया जायेगा। पट्टा अवधि की गणना संबंधित पट्टा विलेख के निष्पादन के दिनांक से की जायेगी। यदि पट्टा धारक की चूक के कारण तीन माह के भीतर उक्त निष्पादित पट्टा विलेख का रजिस्ट्रीकरण नहीं किया जाता है तो उक्त पट्टा विलेख निरस्त माना जायेगा तथा प्रतिभूति की धनराशि जिला मजिस्ट्रेट द्वारा जब्त कर ली जायेगी।

(2) यथास्थिति, जिला अधिकारी या समिति द्वारा क्षेत्र के मानचित्र सहित पट्टा विलेख की एक प्रतिलिपि उसके निष्पादन के दिनांक से पन्द्रह दिन के भीतर निदेशक को प्रेषित की जायेगी।

स्तम्भ-2

एतद्वारा प्रतिस्थापित नियम

29-पट्टा विलेख का निष्पादन-

(1) संबंधित ई-निविदा/ई-नीलामी/ई-निविदा सह ई-नीलामी का आशय पत्र प्राप्त करने के पश्चात सफल बोली लगाने वाला/निविदाकर्ता नियमानुसार विहित अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण-पत्र प्रस्तुत करेगा तथा तत्संबंध में पट्टा विलेख का निष्पादन प्रपत्र एम0एम0-6 या उसके समान प्रपत्र में किया जायेगा। उक्त निष्पादित पट्टा विलेख का रजिस्ट्रीकरण तीन मास की अवधि के भीतर किया जायेगा। पट्टा अवधि की गणना संबंधित पट्टा विलेख के निष्पादन के दिनांक से की जायेगी।

(2) यथास्थिति, जिला अधिकारी या समिति द्वारा क्षेत्र के मानचित्र सहित पट्टा विलेख की एक प्रतिलिपि उसके निष्पादन के दिनांक से पन्द्रह दिन के भीतर निदेशक को प्रेषित की जायेगी।

5-उक्त नियमावली में, नीचे स्तम्भ-एक में दिये गये नियम 64 के स्थान पर स्तम्भ-दो में दिया गया नियम रख दिया जायेगा, अर्थात् :-

नियम 64 का संशोधन

स्तम्भ-1

विद्यमान नियम

64-नाम, राष्ट्रिकता आदि में परिवर्तन-

(1) खनन पट्टे का आवेदक या उसका धारक राज्य सरकार को साठ दिन के भीतर प्रत्येक ऐसे परिवर्तन की सूचना देगा जो उसके नाम, राष्ट्रिकता या संगत प्रपत्रों में उल्लिखित अन्य विवरणों में किया जाये।

स्तम्भ-2

एतद्वारा प्रतिस्थापित नियम

64-नाम, राष्ट्रिकता आदि में परिवर्तन-

(1) खनन पट्टे/अनुज्ञा का आवेदक या उसका धारक राज्य सरकार को साठ दिन के भीतर प्रत्येक ऐसे परिवर्तन की सूचना देगा जो उसके नाम, राष्ट्रिकता या संगत प्रपत्रों में उल्लिखित अन्य विवरणों में किया जाये।

स्तम्भ-1

स्तम्भ-2

विद्यमान नियम

एतद्द्वारा प्रतिस्थापित नियम

(2) आवेदक/पट्टाधारक की मृत्यु की दशा में खनन पट्टा का प्रार्थना पत्र/निष्पादित खनन पट्टा उसके विधिक उत्तराधिकारी के पक्ष में माना जायेगा। इस सम्बन्ध में जिलाधिकारी द्वारा परीक्षणोपरान्त आदेश जारी किया जायेगा।

(2) आवेदक/अनुज्ञाधारक/पट्टाधारक की मृत्यु होने की दशा में अनुज्ञा/खनन पट्टा का प्रार्थना पत्र/निष्पादित खनन पट्टा उसके विधिक उत्तराधिकारी के पक्ष में माना जायेगा। इस सम्बन्ध में सम्यक परीक्षणोपरान्त आदेश जिला मजिस्ट्रेट द्वारा जारी किया जायेगा।

चतुर्थ और पंचम अनुसूची का संशोधन

6-उक्त नियमावली में, नीचे स्तम्भ-एक में दिये गये चतुर्थ और पंचम अनुसूची के स्थान पर स्तम्भ दो में दी गई अनुसूचियां रख दी जायेंगी, अर्थात् -

स्तम्भ-एक													स्तम्भ-दो		
विद्यमान अनुसूची													एतद्द्वारा प्रतिस्थापित अनुसूची		
चतुर्थ अनुसूची															
नदी तल खनिज, यथा-बालू, मौरम, बजरी, बोल्टर को छोड़कर अन्य उपखनिजों हेतु जन्म की जाने वाली ई-टेण्डरई-नीलामी धनराशि की सूची (नियम 27 (3))															
अवधि जिसके दौरान पट्टा दिया गया है।	जन्म की जाने वाली ई-निविदा/ई-नीलामी की धनराशि का प्रतिशत	किस्तें											निकाल दी गई।		
		1	2	3	4										
पंचम वर्ष	12%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	
अनुसूची वर्ष	12%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	
पंचम वर्ष	12%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	
अनुसूची वर्ष	12%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	
पांच	12%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	
अनुसूची वर्ष	12%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	
अष्टम वर्ष	12%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	8%	

<p align="center">पंचम अनुसूची नियम-27(3)</p> <p>नदी तल में पाये जाने वाले खनिज, यथा-बालू, मौरम, बजरी, बोल्टर हेतु जमा की जाने वाली ई-टैण्डर/ई-नीलामी धनराशि की सूची।</p>											
अंशिक क्रमिक संख्या	प्रकार	जमा की जाने वाली ई-निविदाई-मीलामी की धनराशि का प्रतिशत	किस्में								
1	2	3	4								
जलवाही	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
नदी	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
मार्ग	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
अपेक्षित	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
मई	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
जून	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%
जुलाई	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%	10%

निकाश दी गई।

उत्तर प्रदेश असाधारण गजट, 30 अक्टूबर, 2023


9

1	2	3	4							
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
		1 अक्टूबर	1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून
अगस्त	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
			1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
		1 अक्टूबर	1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून
सितम्बर	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
			1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
		1 अक्टूबर	1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून
अक्टूबर	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
			1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
		1 अक्टूबर	1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून
नवम्बर	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
			1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून	1 अक्टूबर
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
		1 नवम्बर	1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून	1 अक्टूबर
दिसम्बर	प्रथम वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
			1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून	1 अक्टूबर	1 नवम्बर
	अनुवर्ती वर्ष	20%	10%	10%	10%	10%	10%	10%	10%	10%
		1 दिसम्बर	1 जनवरी	1 फरवरी	1 मार्च	1 अप्रैल	1 मई	1 जून	1 अक्टूबर	1 नवम्बर

टिप्पणी :- उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 अधिसूचना संख्या 1157/86-2021-03(सा0)-2021, दिनांक 29 अक्टूबर, 2021 के साथ जारी किया गया था।

आज्ञा से,
अनिल कुमार -III,
प्रमुख सचिव।

Annexure-6




GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	LKNW0426R/FD/00
Application Date आवेदन तिथि		20/04/2026	
Name of the Applicant आवेदक का नाम	BACHAN SINGH	Email ID. ईमेल आईडी	gokran2010@gmail.com
Mobile No. मोबाइल नंबर	9193770700	Gender लिंग	Male
Date of Birth जन्मतिथि	06/08/1952	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Nationality राष्ट्रीयता	Indian	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
Aadhaar Card Number	2876-2662-9877	Locality/Village मुहल्ला/गाँव	
House No./Flat No./Building No. मकान सं/फ्लैट सं/भवन सं	Village-Mampur Bana, B. K. T., Lucknow	State राज्य	Uttar Pradesh
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	LUCKNOW	Pin Code पिन कोड	227101
District जनपद	LUCKNOW	Company Name कंपनी का नाम	KESHRI BRICK FIELD
Designation पद	PROPRIETOR/ BACHAN SINGH	Authorization Letter प्रधिकार पत्र	Download
Company Address कंपनी का पता	VILLAGE MAMPUR BANA, SITAPUR ROAD, LUCKNOW		
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Lucknow	Block ब्लॉक	BAKSHI KA TALAB
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	384	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	NA	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		

 Scanned with OKEN Scanner

Location Coordinates स्थान निर्देशांक	NA	Google Map गूगल मैप	Download	
Particulars of The Existing Well विद्यमान कुूप का ब्यौरा				
Date of Construction/Sinking of Well कुूप की निर्माण तिथि	15/10/2025	Type of Well कुूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum/hr) ट्यूबवेल का निर्वहन (cum./hr)	10			
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	15.00	25.00	10.00	50.00
Approx. Depth of Well (In meter) कुूप की अनुमानित गहराई (मीटर में)	30.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कुूप के जल की गुणवत्ता के संबंध में कोई घतिक्रम रिपोर्ट है?		No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	40.00			
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Ejector pump	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	0.50	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	1.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	0.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	13/10/2025	
Details of Utilization of Well कुूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कुूप का उद्देश्य	Infrastructural			
Annual Running Hours वार्षिक उपयोग (घंटे में)	89.40	Annual Days वार्षिक उपयोग (दिनों में)	30	
Daily Running Hours दैनिक उपयोग (घंटे में)	2.98	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?		No
Whether Rain Water Harvesting Structure has been Constructed within the Premises?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं		N/A

यदि परिसर में बची जल संचयन संरचना
का निर्माण किया गया है:

Capacity of Structure, Constructed for Rain Water Harvesting (M ³) बची जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)	2.00		
Maximum Allowable Annual Extraction of Ground Water:			44.70
Does industry come under MSME ? यदि उद्योग MSME के अंतर्गत आता है ?	No		
NOC Issued By: अनुमोदित प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूजल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूजल विभाग उत्तर प्रदेश सरकार			Yes
Certificate Number प्रमाणपत्र संख्या	22847067	Issue Date निर्गमन तिथि	11/10/2023
Expiry Date अंतिम तिथि	31/07/2028	Upload Certificate प्रमाणपत्र अपलोड करें	Download

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars' information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b) and (c).
 - (d) Affidavit referred to in item no. 7(c)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 60 OF 2026 IN**

THE MATTER OF:

Ashwani Kumar

...Applicant

Versus

State of U.P. & Ors.

...Respondents

Know all to whom these present shall come that I, Bachan Singh Chauhan S/o Lt. Sh. Raghuraj Singh Chauhan, Prop. Kesri Brick Field, Vill. Mampur Bana, Nagar Panchayat, Tehsil Bakshi Ka Talab, Lucknow, U.P.

The above named _____ Respondent No. 4 _____ do hereby appoint.

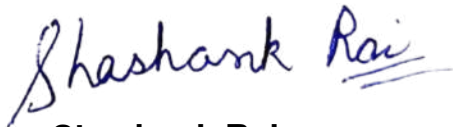
Shashank Rai, Advocate (Enrollment No. D/6888/2023)

Off: 118, Supreme Enclave, Mayur Vihar Phase 1, Delhi-110091

(Hereinafter called the advocate/s) to be my Advocates in the above case and authorized him:-
To act, appear and plead in the above-noted case in this Tribunal or in any other Court in which the same may be tried or heard subject to payment of fees separately for each Court by me/ us.
To sign, file verify and present pleadings, objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
To file and take back documents to admit and/or deny the documents of Applicant.
And I undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.
And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 9th day of March 2026.

Accepted subject to the terms of fees.



**Shashank Rai
Advocate**



**BACHAN SINGH CHAUHAN
CLIENT
(Proprietor of Respondent No. 4)**

I identify the client